

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3408  
ANSWERED ON:01.08.2014  
RAGGING IN MEDICAL INSTITUTIONS  
Lokhande Shri Sadashiv Kisan

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether cases of ragging and inhuman behaviour resulting in death of some students have been reported in certain medical institutions in the country;
- (b) if so, the details thereof and the action taken/proposed to be taken by the Government thereon during each of the last three years and the current year, institutionwise;
- (c) whether the Government has framed any regulations to curb the menace of ragging in medical institutions; and
- (d) if so, the details thereof along with the measures taken for their strict enforcement?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) to (d): Yes. Medical Council of India (MCI) has provided information about four death cases involving alleged incidents of ragging. However, investigations could not establish ragging as the cause of death.

In order to root out ragging in all its forms from medical colleges/institutions in the country, Central Government in consultation with Medical Council of India has framed regulations namely Medical Council of India (Prevention and Prohibition of Ragging in Medical College/institutions) Regulation, 2009. Accordingly, all the medical colleges have been instructed to constitute Anti- ragging Committee and to report the incidences of ragging along with the details of FIRs, if any, lodged and punishment awarded. The details of colleges where ragging cases have been reported during the last three years are Annexed.